

ITEM NO.3

COURT NO.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 285/2014

C.I.T NEW DELHI

Appellant(s)

VERSUS

M/S SPICE ENTERTAINMENT LTD.

Respondent(s)

(ONLY C.A. NO. 4318-4319/2015 TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBERS)

WITH

C.A. No. 4318-4319/2015

Date: 09-10-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
[IN CHAMBER]

For Appellant(s)

Ms. Gargi Khanna, Adv.  
Ms. Anil Katiyar, AOR

For Respondent(s)

Ms. Kavita Jha, AOR  
Ms. Shivani Khandekar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Last opportunity of four weeks' time is granted to file affidavit of valuation/ad-valorem Court fee.

(VISHAL ANAND)  
COURT MASTER (SH)

(SNEH LATA SHARMA)  
BRANCH OFFICER